

आयकर अपीलीय अधिकरण
गुवाहाटी पीठ, कोलकाता में
IN THE INCOME TAX APPELLATE TRIBUNAL
GUWAHATI BENCH AT KOLKATA

[वर्चुअल कोर्ट]
[Virtual Court]

डॉ. मनीष बोरोड, लेखा सदस्य
एवं
श्री संजय शर्मा, न्यायिक सदस्य
के समक्ष

Before

DR. MANISH BORAD, ACCOUNTANT MEMBER
&
SRI SONJOY SARMA, JUDICIAL MEMBER

I.T.A. No.: 43/GTY/2021
Assessment Year: 2012-13

Sri Rohit Kumar Deorah.....Appellant
[PAN: ACGPD 3786 J]

Vs.

DCIT, Circle-3, Guwahati.....Respondent

Appearances by:

Sh. Sanjay Mody, FCA, appeared on behalf of the Assessee.

Sh. N.T. Sherpa, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : May 15th, 2023

Date of pronouncing the order : May 23rd, 2023

ORDER

Per Manish Borad, Accountant Member:

This appeal filed by the assessee pertaining to the Assessment Year (in short "AY") 2012-13 is directed against the order passed u/s 263 of the Income Tax Act, 1961 (in short the

“Act”) by Id. Pr. Commissioner of Income-tax, Guwahati-1, Guwahati [in short Id. “CIT(E)”] dated 30.03.2021 arising out of the assessment order framed u/s 153A/143(3) of the Act dated 31.12.2017.

2. At the outset, Id. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw the present appeal filed by the assessee. A Separate application to this effect has also been filed regarding this. The Id. D/R has no objection in this regard.

3. In view of this, the appeal of the assessee is accordingly dismissed as withdrawn.

Kolkata, the 23rd May, 2023

Sd/-
[Sonjoy Sarma]
Judicial Member

Sd/-
[Manish Borad]
Accountant Member

Dated: 23.05.2023

Bidhan (P.S.)

Copy of the order forwarded to:

- 1. Sri Rohit Kumar Deorah, Exotica Greens, 191, R.G. Baruah RRoad, Guwahati-781 005.**
- 2. DCIT, Circle-3, Guwahati.**
3. CIT(A)-
4. CIT-
5. CIT(DR), Guwahati Bench, Guwahati.

//True copy //

By order

Assistant Registrar
ITAT, Kolkata Benches
Kolkata